

7

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

REGN. NO. C.A. 1777/87. DATE OF DECISION: 14.12.1992.

R.P. Singh. ... Petitioner.

Versus

U.C.I. & Ors. ... Respondents.

CCRAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. I.K. RASGOTRA, MEMBER(A).

For the Petitioner. ... Shri B.B. Raval,
Counsel.

For the Respondents. ... None.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath,
Chairman)

Shri Raval, learned counsel for the petitioner,
submitted that the petitioner having since been taken
back on duty and paid his wages, there is no need to
press the O.A. The O.A. is dismissed as having become
infructuous.

Rasgotra
(I.K. RASGOTRA)
MEMBER(A)

Malimath
(V.S. MALIMATH)
CHAIRMAN

SRD
141292